

Expenditure incurred on infrastructural works of the Project ending 3/96 was Rs. 34.54 crores. The infrastructural works on the Project were started in 1990 and the schedule for completion was 6 years. However, on account of paucity of resources, the project has been proposed for private participation. The revised target for its completion in 2002-03. Stages-I is yet to be fully investigated.

Power Projects

813. SHRI GULAM RASOOL KAR : Will the PRIME MINISTER be pleased to state :

(a) the number of power projects cleared/awaiting clearance of the Union Government for the State of Jammu & Kashmir;

(b) the amount of power being supplied through National Grid to J & K;

(c) the steps being taken to expedite the clearance of power projects and ensure regular power supply to the citizens;

(d) the funds allocated, project-wise; and

(e) the time by which these projects are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (c) to (e). There are three cleared ongoing Schemes in Jammu & Kashmir. The details are as follows :-

S.No.	Name of the Scheme	Capacity (MW)	Funds allocated for 1995-96 (Rs. in crores)
1.	Upper Sindh-II	2x35	35.0
2.	Pampore-II GT	4x25	6.0
3.	Upper Sindh-II Extn	1x35	5.0

Three Schemes namely New Ganderbal HEP (3x15 MW), Parkhachik Panikhar St I & II HEP (5x12 MW) and Uri HEP St II (Ph-I) (4x70 MW) are under examination in Central Electricity Authority.

The project authorities have been requested to furnish additional information/clarification sought by the Central Electricity Authority. The status of these projects is being monitored regularly by the Ministry of Power and Central Electricity Authority to expedite the clearances. Periodic discussions are held with the project authorities/promoters in this regard.

(b) The amount of power actually drawn by the Jammu & Kashmir State from the Central Sector during the months of April to May, 1996 was 412.0 MU as against the entitlement of 559.9 MU.

D.D.A. Flats

814. SHRI UDAYSINGRAO GAIKWAD : Will the PRIME MINISTER be pleased to state :

(a) whether D.D.A. in 1979 had launched some New Pattern HUDCO scheme of flats;

(b) if so, the details thereof with areas and cost fixed under scheme, category-wise;

(c) whether some flats under the scheme have since been allotted;

(d) if so, the details thereof locality and category-wise and draw-wise;

(e) whether the Government propose to allot more such flats in future during 1996 and 1997 by holding more draws; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). DDA has reported that a Scheme titled New Pattern Registration Scheme was launched in 1979 for allotment of Janta, LIG & MIG flats. The amount of registration deposit, plinth area and tentative cost indicated in the brochure of the scheme was as under :-

Cate- gory	Plinth Area	Tentative Cost (Rs)	Amt of registration deposit (Rs)	
			GEN	SC/ST
MIG	60-65 Sqm	42,000/-	4500/-	3500/-
LIG	about 39 Sqm	18,000/-	1500/-	1200/-
Janta	Upto 24 Sqm	8,000/-	250/-	200/-

(c) Yes, Sir.

(d) Flats are allotted through draw of lots held from time to time. Category-wise number of allotments made under this scheme upto 31/3/96 is as under :

MIG	LIG	Janta
30769	48702	58276

The localities, in which these flats are located are given in the attached statement.

(e) and (f). There are 31,204 registrants under this Scheme to whom flats are yet to be allotted. Keeping in view the constraints of availability of land and provision of services by other agencies, DDA plans to allot flats to all the awaiting registrants of the Scheme within a period of two years. However, no registrants of Janta category is now awaiting allotment of flats under this scheme.

STATEMENT

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| 1. Rohini | 2. Narela |
| 3. Bindapur | 4. Janakpuri |
| 5. Dwarka | 6. Nasirpur |
| 7. Madipur | 8. Hastal |
| 9. Lawrance Road | 10. Pul Pahladpur |
| 11. Mayapuri | 12. Paschim Vihar |
| 13. Vasant Kunj | 14. Kalkaji |
| 15. Sidharth Enclave | 16. Rajouri Garden |
| 17. Shalimar Bagh | 18. Motia Khan |
| 19. Sarai Khalil | 20. Pitampura |
| 21. Jahangirpuri | 22. Madanpur Khadar |
| 23. Jasola | 24. East of Loni Road |
| 25. Jafrabad. | 26. Mansarovar Park |
| 27. Nand Nagri | 28. Jhilmil |
| 29. Dilshad Garden | 30. Trilokpuri |
| 31. Mayur Vihar | 32. Kondli Gharoli |
| 33. Ashok Vihar | 34. Jai Dev Park |
| 35. Vikaspuri | 36. Hari Nagar |
| 37. Chilla Village | 38. Khirki |
| 39. Dakshin Puri | 40. Sarita Vihar |
| 41. Badarpur | 42. Toda Pur |
| 43. Posangipur | 44. Mangla Puri |
| 45. Kalu Sarai | 46. Adhchini |
| 47. Basant Gaon | 48. Panchsheel |
| 49. Peera Garhi | 50. Gazipur |
| 51. Raghbir Nagar | 52. Shastri Park |

Jawahar Rozgar Yojana-II

815 PROF RASA SINGH RAWAT Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state

(a) the reasons for stopping grants to the States under Jawahar Rozgar Yojana-II stream,

(b) the exact date when the grants was stopped,

(c) whether requests regarding revival of Jawahar Rozgar Yojana-II stream have been received from State Government; and

(d) if so, the details thereof and action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) (a) and (b) The Jawahar Rozgar Yojana (JRY)-II stream has been merged with the Employment Assurance Scheme (EAS) from 1.1.1996 and uncovered blocks of JRY-II stream districts has been covered under the EAS

(c) No, Sir

(d) Does not arise.

Construction and Development Work in Constituencies

816. SHRI THAWAR CHAND GEHLOT : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to State :

(a) Whether Members of Parliament have been authorised to carry out construction and developmental works in their respective constituencies by making recommendations under the Member of Parliament Local Area Development Scheme (MPLADS);

(b) whether the administration has ordered for suspending such developmental works recommended and approved under the above authority of the Members of Parliament during the period from January, 96 to May' 96;

(c) if so, since when and the reasons therefor;

(d) whether the authority of the Members of Parliament for making recommendations for conducting works has also been withdrawn;

(e) if so, since when and the reasons therefor;

(f) whether the Government propose to restore the said scheme soon for the newly elected Members of Parliament; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K ALAGH) (a) Under the Member of Parliament Local Area Development Scheme (MPLADS), each Member of Parliament (MP) has the choice to suggest to the District Collector works to the tune of Rs. one crore per year to be taken up in his/her constituency/chosen district as per the guidelines of the scheme Based on the recommendations made by the MP, the works are to be got implemented by the concerned Collector through Government agencies by following established procedures.

(b) and (c). No instructions suspending the works under the scheme from January, 1996 onwards had been issued However, instructions were issued to all the Collectors, who were advised not to take up the execution of new works from 19th March, 1996 onwards because of the following reasons :

(i) The Model Code of Conduct for elections came into force with effect from 19.3.1996.

(ii) In the Writ Petition Number 8200 of 1996 filed by Shri K.V.S. Murthy, the Andhra Pradesh High Court had directed the Election Commission to issue necessary instructions forthwith to restrain all the MPs both Lok